

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
*Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S NILA LOGISTICS LLP**

RELEVANT PARTICULARS	
1. Name of corporate debtor	NILA LOGISTICS LLP
2. Date of incorporation of corporate debtor	15/06/2017
3. Authority under which corporate debtor is incorporated / registered	ROC Chennai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAJ-7243
5. Address of the registered office and principal office (if any) of corporate debtor	5/582/26, Netaji Nagar, 2nd Street, Thoothukudi, Melur, Tuticorin-628002, Tamil Nadu
6. Insolvency commencement date in respect of corporate debtor	25/11/2025 (Copy of order received on 29/11/2025).
7. Estimated date of closure of insolvency resolution process	24/05/2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Primus Insolvency Resolution C Valuation Pvt. Ltd Reg. No.: IBBI/IPE-0072/IPA-2/2022-23/50002
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address:C-4-E/135, Janak Puri, New Delhi- 110058, Email ID: info@primusresolutions.in
10. Address and e-mail to be used for correspondence with the interim resolution professional	<b>Address for Correspondence:</b> - Primus Insolvency Resolution C Valuation Pvt. Ltd 408, 4th Floor, Manish Chambers, Sonawala Road, Goregaon (E), Mumbai - 400 063 Email ID: cirp.nila@gmail.com
11. Last date for submission of claims	13/12/2025 (Being 14 days from 29/11/2025 i.e. the date of receipt of the said order)
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Based on limited information, there is no class of creditors u/s 21(6A) (b) of IBC, 2016
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: The relevant form can be downloaded from <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> (b) Physical address: Not applicable

Notice is hereby given that the National Company Law Tribunal, Chennai bench has ordered the commencement of a Corporate Insolvency Resolution Process of **M/S Nila Logistics LLP** on 25/11/2025 (Copy of order received on 29/11/2025).

The creditors of **M/s Nila Logistics LLP** are hereby called upon to submit their claims with proof on or before 13/12/2025 (Being 14 days from 29/11/2025 i.e. the date of receipt of the said order of Hon'ble NCLT, Chennai bench by IRP) to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA. - Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

-sd/-

**Krishna Gopal Ratanlal Maheshwari Director & Authorized Signatory  
Primus Insolvency Resolution & Valuation Pvt. Ltd.  
acting as Interim Resolution Professional**

Date: 30.11.2025

Place: Mumbai

Reg No: IBBI/IPE-0072/IPA-2/2022-23/50002

AFA Valid upto: 30.06.2026